

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**ORIGINAL APPLICATION NO.060/00472/2019**  
**Chandigarh, this the 13<sup>th</sup> day of May, 2019**

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**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &**

...  
Neelam d/o Sh. Ved Parkash, aged 26 years, r/o Patel Nagar, near Balaji Chunna Bhatti, Sonepat, Haryana – 131001.

....**Applicant**

**(Present: Mr. K.B. Sharma, Advocate)**

**Versus**

1. Chandigarh Administration through its Home Secretary, Sector 9, Chandigarh – 160009.
2. Director General of Police, Union Territory, Chandigarh Police Headquarters, Additional Deluxe Building, Sector 9-D, Chandigarh – 160009.
3. Inspector General of Police, Union Territory Chandigarh, Police HQ, Sector 9, Chandigarh – 160009.

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**Respondents**

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

1. Heard.
2. We are not inclined to entertain this O.A., as the applicant, without availing the departmental remedy, has directly approached this Court.
3. At this stage, learned counsel prayed that the applicant be allowed to withdraw this O.A to firstly approach the department for redressal of her grievance, with liberty to file a fresh O.A., on the same cause of action, if need arises.
4. Ordered accordingly. No costs.

**(SANJEEV KAUSHIK)  
MEMBER (J)  
Dated: 13.05.2019**

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